

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION No. 90 OF 2023

RAVINDRA KUBER WALWADE

.....APPLICANT

Vs.

PADMABHUSHAN VASANTDADA PATIL  
 GOVERNMENT HOSPITAL & OTHERS

.....RESPONDENTS

**INDEX**

Sr.No.	Particulars	Pages
1.	Synopsis	1-2
2.	Affidavit in reply filed on behalf of Respondent No. 1	3-8
3.	List of documents filed on behalf of Respondent No. 1	9-10
4.	Authority letter issued by Dean, Govt. medical college & hospital, Miraj in the name of Dr. S. B. Satpute dated 12/12/2023	11
5.	The letter of IMA, Miraj Bench.	12 & 13
6.	certificates and invoices issued by Kokan Care Enterprises	14 to 15
7.	Memorandum of understanding dated 3 <sup>rd</sup> August 2022	17-26
8.	The combined consent and biomedical waste authorization letter for the period 2017 to 2020 and 2020 to 2022 collectively.	27-59
9.	Government Resolution dated 13 February 2023.	60-62

Date: 18/12/2023

Place: Pune

*adbrahne*  
 -A.G.P.  
 Advocate for Respondent No. 1 & 2

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**WESTERN ZONE BENCH,PUNE**

**ORIGINAL APPLICATION No. 90 OF 2023**

**RAVINDRA KUBER WALWADE**

**.....APPLICANT**

**Vs.**

**PADMABHUSHAN VASANTDADA PATIL**

**GOVERNMENT HOSPITAL & OTHERS**

**.....RESPONDENTS**

**SYNOPSIS**

Sr.No.	Date	Particular
1.		Authority letter issued by Dean, Govt. medical college & hospital, Miraj in the name of Dr. S. B. Satpute
2.		The letter of IMA, Miraj Bench
3.		certificates and invoices issued by Kokan Care Enterprises
4.	03.08.2023	The copy of Memorandum of understanding
5.		The combined consent and biomedical waste authorization letter for the period 2017 to 2020 and 2020 to 2022 collectively.
6.		Work order was issued to Ms. Sons House Mumbai by respondent No.1 and agreement made between the Dean GMC Miraj and Ms. Sons House Mumbai collectively.

Date: 18/12/2023

Place: Pune

*asbrahme*  
A.G.P.

Advocate for Respondent No. 1 & 2

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**WESTERN ZONE BENCH,PUNE**

**ORIGINAL APPLICATION No. 90 OF 2023**

**RAVINDRA KUBER WALAWADE**

**.....APPLICANT**

**Vs.**

**PADMABHUSHAN VASANTDADA PATIL**

**GOVERNMENT HOSPITAL & OTHERS**

**.....RESPONDENTS**

**Affidavit -in reply on behalf of the respondent no. 1 is as under-**

1. That the present respondent denies entire contents of the original application being false, frivolous and incorrect one.
2. That the present respondent no. 1 denies entire contents of original application unless where ever specifically admitted.
3. That the applicant has filed the present original application on the substantial issue of environment, present respondent is running without valid consent from Maharashtra Pollution Control Board, also operating the hospital without obtaining valid biomedical waste authorization and discharging untreated waste into the municipal corporation drain for a period of more that fifteen years with the due knowledge and collusion of the regulatory agencies and with the permanent irreversible damage caused to the environment thus there substantial question relating to environment and prayed different prayers like seeking directions to comply the non-compliances in pursuance of warning letter dated 14.10.2022 issued by respondent no. 4 on immediate basis and restitution of the environment, prayed for shutting down operations of hospital of

Respondent no. 1, prayed to appoint expert committee consisting member of Respondent no. 2 to 5 to quantify the environmental losses which may be recovered from Respondent no.1, to direct the Respondent no. 2 to take action against the officers of Respondent no. 3 and 4 for their gross dereliction duty keeping check on non-compliances and for failure to take appropriate action against such non-compliances, costs of penalty for environmental pollution and cost of application from the respondents. The application is not maintainable in the eyes of law hence the applicant is not entitled to prayers made under the different grounds mentioned below.

4. **At the outset, without prejudice to the aforesaid** I would like to bring the following facts to notice of this Hon'ble Tribunal as following regarding the allegations.

5. With reference to Para (I) to (V), I say and submits that the contents of the paras are false, frivolous and incorrect hence denied by present respondent.

6. With reference to Para (1), I say and submit that the contents of the para are about particulars of applicant, in which the applicant states that he is an Indian inhabitant residing at the abovementioned address, he is a businessman by profession and has been extensively working for the protection and conservation of nature and environment is totally false, frivolous and incorrect one. That the applicant cannot be a person who can file application in Hon'ble court regarding present issues as he cannot be an injured/ aggrieved person. The applicant has no locus standi to file the present application hence the application is liable to be rejected with costs.

7. With reference to Para (2), I say and submit that the contents of the Para are about particulars of Respondents, which is matter of record.

8. With reference to Para (3), I say and submit that the contents of the Para are about particulars of Respondent no. 1, which is matter of record.

9. With reference to Para (4), I say and submit that the contents of the Para are about particulars of Respondent no. 3, which is matter of Record.
10. With reference to Para (5), I say and submit that the contents of the Para are about particulars of Respondent no.5, which is matter of record.
11. With reference to Para (6) and (8), I say and submit that the contents are about particulars of allegations which are denied by the present respondent being false, frivolous and incorrect one. I further say and submit that the hospital at present is having 390 beds and MPCB Sangli is insisting on setting up a STP/ETP plant in the hospital. Since establishment respondent no.1 is taking care that the functioning of hospital should not be hazardous to society or anybody and following the directions of Indian Medical Association and Government. Initially management of collecting biomedical wastes and discharge of untreated water was governed by Indian Medical Association Miraj Bench and all the Hospitals and Medical practitioners were following it. It was under the name "Biomedical Waste Management, IMA, Miraj. It was under the valid authorization of Maharashtra Pollution Control Board. The letter of IMA, Miraj Bench is annexed herewith and marked as **Exhibit -R-1**. Thereafter biomedical waste was managed by Kokan Care Enterprises since 01/12/2010 to 26/06/2017. The certificates and invoices are annexed herewith and collectively marked as **Exhibit -R-2**. Since then M/s. Surya Central Treatment Facility which is authorized common biomedical waste treatment facility within Sangli district and providing biomedical waste management services to hospitals and clinics. Thereafter M/s. Sons House which is providing housekeeping, sanitary and waste management services to hospital and health care facilities participated in tender process and appointed to collect the entire biomedical wastes and to handover it to M/s. Surya Central Treatment Facility. Memorandum of understanding was also executed between them on 3<sup>rd</sup> August 2022. The Said MOU was for the period 2022 and 2023. The copy of Memorandum of understanding dated 3<sup>rd</sup> August 2022 is annexed herewith and, marked as **Exhibit -R-3**. All the affairs were

going on with the valid consent of Maharashtra Pollution Control Board. The combined consent was renewed time to time. The combined consent and biomedical waste authorization letter for the period 2017 to 2020 and 2020 to 2022 are annexed herewith collectively and marked as **Exhibit-R-4.**

In this regard the Respondent no.1 had communicated with the Executive Engineer of Maharashtra Jeevan Pradhikaran Sangli dated 19.01.2023, 08.06.2023 and 26.06.2023 for detail survey and project report and tentative cost of the project. These letters are collectively annexed herewith and marked as **Exhibit-R-5.** Accordingly the Executive Engineer of Maharashtra Jeevan Pradhikaran Sangli had communicated to the Respondent no. 1 in his letter dated 13.07.2023 to transfer an amount of 300,000/- (rupees three lakh only) for survey and preparation of detail project report. The letter is annexed herewith and marked as **Exhibit-R-6.**

Once the project report and estimated cost is received from the Executive Engineer of Maharashtra Jeevan Pradhikaran Sangli, a proposal will be submitted to the Government of Maharashtra, Medical Education and Drugs department to provide administrative approval to the project and to allot budget accordingly. Once the administrative approval and allot budget accordingly. Once the administrative approval and budgetary money is sanctioned, it will be transferred to the Executive Engineer of Maharashtra Jeevan Pradhikaran Sangli and the work of setting up of STP/ETP plant will be started.

12. With reference to para (7), I say and submit that for cleanliness and disposal of bio-medical waste outsourcing, a tender was floated and Ms. Sons House Mumbai was the lowest bidder. Accordingly the Medical Education and Drugs department Govt. of Maharashtra has sanctioned Ms. Sons house Mumbai for outsourcing the cleanliness and disposal of bio- medical waste in Govt. Resolution no. MED- 2023/P.K.111/Admin-2 dated 06.04.2023. The GR is annexed here with and marked as **Exhibit-R-7.** Accordingly a work order was issued to Ms. Sons House Mumbai and an agreement was made between the Dean GMC Miraj and Ms. Sons House

Mumbai. The work order and agreement are collectively annexed herewith and marked as **Exhibit-R-8**. Now adequate numbers of colour coded bags are made available. Separate storage room is made available with bio-medical waste symbol. Every department is instructed to segregate the bio-medical waste at the source. Regular training to all employees will be given by Department of Microbiology on periodic time. The online information to MPCB is regularly provided. The PVPGH Sangli will take due care in this regard and the rules laid down by MPCB and Bio-Medical Waste Management, Rules 2016 will be meticulously followed.

13. With reference to para (9) (10) and (11), I say and submit that, action has been taken as mentioned in para (7) and (8).

14. With reference to para (12), I say and submit that cognizance of the complaint of the applicant is taken and action is taken as mentioned in para (7) and (8) and same has no concern with the applicant as he is not a representative of MPCB.

15. With reference to para of grounds, I say and submits that, the process of setting up of STP plant is in process. The disposal of Bio-Medical waste is outsourced. The process of obtaining permission from MPCB is in process. The PVPGH Sangli will take due care in this regard and the rules laid down by MPCB and Bio Medical Waste Management, Rules 2016 will be meticulously followed. Further I say and submits that PVPGH is a technical Hospital and provide healthcare services to Sangli and nearby district including people from North part of Karnataka. All health services are provided on round the clock basis. People who are below poverty line (BPL) and senior citizens are treated free of cost and other people are treated in minimal rate. This is a Government Hospital and teaching institute. It is assured to the Hon'ble Tribunal that due care in this regard will be taken.

16. With reference to para (13), I say and submit that contents of the para are regarding efficacious remedy however present application is not the efficacious remedy hence died by the present respondent.

17. With reference to para (14), I say and submit that it is a legal submission which is matter of record.

18. With reference to para (15), I say and submit that it is a legal submission which is matter of record.

19. With reference to para (16), I say and submit that it is about limitation. The applicant is claiming relief about last 15 years which is not allowed as per the provisions of NGT Act. Hence the original application is liable to be rejected on the ground of limitation. Thereafter the applicant has made different prayers against the respondents. The prayers made by the applicants are not maintainable in the eyes of law and hence liable to be rejected with costs. The applicant cannot seek directions against respondent no. 3 and 4 as he is not representative of them. The applicant is also not the injured person directly affected due to any of the allegations. The applicant cannot be aggrieved party and cannot claim costs of the application. Also the applicant cannot seek the reliefs of shutting operations as PVPGH was established since years ago. Lakhs of patients are treated in the hospital. PVPGH is a technical Hospital and provide healthcare services to Sangli and nearby district including people from North part of Karnataka. All health services are provided on round the clock basis. People who are below poverty line (BPL) and senior citizens are treated free of cost and other people are treated in minimal rate. This is a Government Hospital and teaching institute. Hence relief claimed of shutting operations cannot be granted considering the functioning of respondent. Since the establishment the respondent no.1 is taking care that the functioning of hospital should not be hazardous to society or anybody and following the directions of Government. Hence there is no cause of action accrued to file the present application. The applicant has no locus standi to file present application as per NGT Act hence liable to be rejected with costs.

20. Taking into consideration above mentioned facts and circumstances It is humbly submitted that the present it is most humbly prayed that the

present O.A. may kindly be dismissed. Hence this affidavit.

NGT, Pune

Date: 18/12/2023

Respondent No.1 & 2

*A. S. Brahme*

Smt. A. S. Brahme  
Asst. Govt. Pleader, Pune

### Verification

I Sandip Bapuso Satpute, Age: 48 years, Occu: Service, Asst. Professor, Govt. Medical College & Hospital, Miraj, R/at: Miraj, Dist. Sangli do hereby state on solemn affirmation that contents in above paras of the affidavit are true to the best of my knowledge and information derived from the records and files maintained in the office and I verify the same to be true. I say that I have not suppressed any material facts from this Hon'ble Tribunal.

Solemnly affirmed at Sangli

This 18<sup>th</sup> day of December 2023

*Sandip Satpute*  
Respondent No. 1 & 2

*Mr. Sandip Bapuso Satpute*

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION No. 90 OF 2023

**RAVINDRA KUBER WALWADE**

.....APPLICANT

Vs.

**PADMABHUSHAN VASANTDADA PATIL**

**GOVERNMENT HOSPITAL & OTHERS**

.....RESPONDENTS

**LIST OF DOCUMENTS filed on behalf of the Respondent No. 1 is as under-**

Sr.No.	Particulars	Pages
1.	Authority letter issued by Dean, Govt. medical college & hospital, Miraj in the name of Dr. S. B. Satpute dated /12/2023	
2.	The letter of IMA, Miraj Bench	
3.	Certificates and invoices issued by Kokan Care Enterprises	
4.	Memorandum of understanding dated 3 <sup>rd</sup> August 2022	
5.	Combined consent and biomedical waste authorization letter for the period 2017 to 2020 and 2020 to 2022 collectively.	
6.	Work order was issued to Ms. Sons House Mumbai by respondent No.1 and agreement made between the Dean GMC Miraj and Ms. Sons House Mumbai collectively.	

Date: 18/12/2023

Place: Pune

*A. S. Brahma*  
 - A. S. P. -  
 Advocate for Respondent No. 1 & 2

महाराष्ट्र शासन



शासकीय वैद्यकीय महाविद्यालय, मिराज  
GOVERNMENT MEDICAL COLLEGE, MIRAJ



Website: gmcmiraj.edu.in Email: deangmcmiraj@yahoo.co.in Phone: 0233/2232090-99 Fax: 0233-2231959

जा.क्र.शावैममि/अ/डॉ.सातपुते/प्राधीकार/२१६७२-३५/२०२३

दि. १२/१२/२०२३

महत्वाचे व तातडीचे कार्यालयीन आदेश:

विषय :- मा.राष्ट्रीय हरित लवाद, पश्चिम विभाग, पुणे यांच्याकडील प्रलंबित न्यायालयीन

प्रकरणांमध्ये कामकाज पाहणेबाबत

संदर्भ:- मा.राष्ट्रीय हरित लवाद, पश्चिम विभाग, पुणे यांच्याकडील मुळ अर्ज

१०/२०२३

उपरोक्त विषय व संदर्भानुसार मा.राष्ट्रीय हरित लवाद, पश्चिम विभाग, पुणे यांच्याकडील मुळ अर्ज क्र. १०/२०२३ प्रकरणी अधिष्ठाता यांचे वतीने आवश्यक ते कामकाज पाहणेसाठी संस्थेतील डॉ. संदिप बा.सातपुते, सहाय्यक प्राध्यापक, जीवरसायनशास्त्र यांना प्राधीकृत करण्यात येत आहे.

(डॉ.सुधीर द्विगंबर नपंदकर)

अधिष्ठाता,

शासकीय वैद्यकीय महाविद्यालय, मिराज

प्रति,

डॉ. संदिप बा.सातपुते, सहाय्यक प्राध्यापक, यांना प्राध्या. व विभागप्रमुख, जीवरसायनशास्त्र, शा.वै.म.मिराज, यांचेमार्फत

प्रत:- प्रवास भत्ता लिपिक/लेखापाल/रोखापाल/शासकीय वैद्यकीय महाविद्यालय, मिराज /का.आ.धा.

प्रत :- उपकोषागार अधिकारी, उपकोषागार कार्यालय, मिराज.

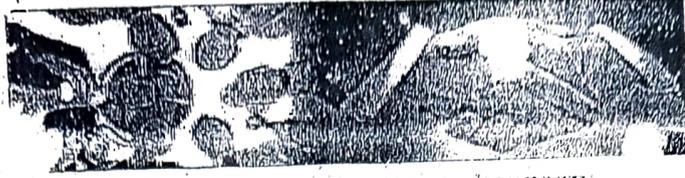
प्रत माहितीस्तव सविनय सादर :-

मा.आयुक्त, (वै.शि.) संचालनालय, वैशिवसंमुंबई

मा.संचालक, संचालनालय, वैशिवसंमुंबई

मा.जिल्हाधिकारी, सांगली

प्रत :- मुख्य सादरकर्ता अधिकारी, मा.राष्ट्रीय हरित लवाद, पश्चिम विभाग, पुणे.



COMMITTED TOGETHER TO SERVE COMMUNITY

**PRESIDENT: Dr. Anjay. R. Quraishi**  
 A. J. Maternity and Infertility care  
 C. colony, opp. Zari bag hall,  
 Miraj - 416410  
 Mob.: 9822523362  
 E-mail - sanjayq@hotmail.com

**HON. SECRETARY Dr. Wilson. V. Desai**  
 Desai E.N.T Clinic  
 Vishwas Plaza, Vantmore corner  
 Sangli-Miraj road, Miraj-416410  
 Mob : 9175901500  
 E-mail - w\_desai@yahoo.com

**TREASURER**  
 Dr. Ajay. C. Chouhal  
 Mob.: 9422040818

**EDITOR I.M.A BULLETIN**  
 Dr. Mrs. Prabha. S. Quraishi  
 Mob.: 9604542311

**CLINICAL SECRETARY**  
 Dr. Girish. B. Dhumale Mob.: 9423462692  
 Dr. Vinod. V. Prabhu Mob.: 9822375715

**BUILDING SECRETARY**  
 Dr. Girish. A. Kadkol  
 Mob.: 9423269264

**State Representatives**

Dr. M. S. Patwardhan. - 9423036173  
 Dr. Nathaniel Sase - 9421124195

**Central Representative**

Dr. S. V. Patil-9422406859  
 Dr. S. B. Kurane.-9823880620  
 Dr. R. B. Burufe-9823054781.

**Cultural Secretary**

Dr. V. S. Mane-9822611171  
 Dr. V. B. Malwade-9823136264  
 Dr. A. D. Mail-9422320895

**Medico-legal cell**

Dr. B. T. Kurane-9822540803  
 Dr. R. N. Pathak-9822097052  
 Dr. S. D. Chavan-9822087998

**Executive Committee members**

Dr. C. G. Chivate-9822765470  
 Dr. C. A. Halingale-8888222324  
 Dr. A. G. Patil -9372103329  
 Dr. J. N. Bhomaj-9823175956  
 Dr. V. S. Gosavi -9823144302  
 Dr. D. G. Paricharak-9422517646

**Picnics**

Dr. K. G. Lokur-9421122501  
 Dr. S. G. Jagdale-9822667819  
 Dhanwantari

Dr. U. A. Phatak-9822087690  
 Dr. S. S. Kulkarni-9372223487  
 Dr. U. R. Kulkarni-9422408139

**Ladies Wing**

Dr. Mrs. S. R. Shah-9822047314  
 Dr. Mrs. S. A. Divekar-9975639952  
 I.M.A Liaison Officer

Dr. J. H. Vadgaonkar-9822398252  
 Dr. D. G. Bharati-7588627933  
 Sports Wing

Dr. M. A. Bhat-9422617788  
 Dr. S. U. Ghatage-9765107272  
 Dr. A. D. Divaker-9766035929

14/3/2015

**सूचना पत्र**

विषय : रुग्णालय व दवाखाने यामधून निर्माण होणारा  
 जैविक कचरा वाहून नेणेबाबत.....

उपरोक्त विषयास अनुसरून सर्व रुग्णालय व दवाखाने यांच्या  
 निदर्शनास आणण्यात येत आहे, कारण कागमासाठी सांगली, मिराज  
 आणि कूपडास सात महानगरपालिकेने इंडियन मेडीकल असोसिएशन  
 शाखा मिराज यांचा ही. ओ. सी. सांगली १० वर्षे कचराचुसार  
 चालविण्यास दिले आहे.

जैविक कचरा गोळा करण्यासाठी इंडियन मेडीकल असोसिएशन  
 शाखा मिराज यांच्या दिनांक ०४/०२/२०१५ कार्यकारी समितीच्या  
 ठरावानुसार "न्यु अग्नि वेस्ट मॅनेजमेंट" "New Agni Waste  
 Management" या एजन्सीला हंगामी व्यवस्था म्हणून नेमणूक  
 करण्यात आली आहे.

वरी पुढील सूचना मिळेपर्यंत जैविक कचरा निर्मुलन रुग्णालये  
 व दवाखाने यामधून निर्माण होणारा कचरा वाहून नेणे व तो नष्ट  
 करणे याकागमासाठी महापालिकेने आरक्षण दिलेला सेवाशुल्क वैधकीस  
 व्यावसायीकांना खालील प्रमाणे आकारण्यात येईल

अ) सर्जिकल हॉस्पिटल :- प्रतिबेड रू ३ प्रतिदिन

ब) नॉनसर्जिकल हॉस्पिटल :- प्रतिबेड रू ५ प्रतिदिन

क) जनरल प्रॅक्टीशनर्स, डेंटल सर्जन्स यांचेसाठी  
 :- प्रतिमाह रू ३००/-

ड) रजिस्ट्रेशन फी १० वर्षे कालावधीसाठी

१) हॉस्पिटल रू २०००/-

२) दवाखाने/डेंटल केंद्र/लॅब/जनरल प्रॅक्टीशनर्स रू १०००/-

(2...)

## INDIAN MEDICAL ASSOCIATION MIRAJ BRANCH

I.M.A Building, Shilvaji Road, MIRAJ-416410.



COMMITTED TOGETHER TO SERVE COMMUNITY

**PRESIDENT: Dr. Sanjay. R. Quraishi**Ashirwad Maternity and Infertility care  
Chivate colony, opp. Zari bag hall,  
Miraj - 416410  
Mob.: 9822523362  
E-mail - sanjayq@hotmail.com**HON. SECRETARY Dr. Wilson. V. Desai**Dental E.N.T Clinic  
Vishwani Plazza, Vantmore corner  
Sangli-Miraj road, Miraj-416410  
Mob.: 9175901500  
E-mail - w\_desai@yahoo.com**TREASURER****Dr. Ajay. C. Chouthai**  
Mob.: 9422040818**EDITOR I.M.A BULLETIN****Dr. Mrs. Prabha. S. Quraishi**  
Mob.: 9604542311**CLINICAL SECRETARY****Dr. Girish. B. Dhumale** Mob.: 9423462692  
**Dr. Vinod. V. Prabhu** Mob.: 9822375715**BUILDING SECRETARY****Dr. Girish. A. Kadkol**  
Mob.: 9423269264**State Representatives**

Dr. M. S. Patwardhan. - 9423036173

Dr. Nathaniel Sase - 9421124195

**Central Representative**

Dr. S. V. Patil-9422406859

Dr. S. B. Kurane.-9823880620

Dr. R. B. Burute-9823054781.

**Cultural Secretary**

Dr. V. S. Mane-9822611171

Dr. V. B. Malwade-9823136264

Dr. A. D. Mali-9422320895

**Medico-legal cell**

Dr. B. T. Kurane-9822540803

Dr. R. N. Pathak-9822097052

Dr. S. D. Chavan-9822087998

**Executive Committee members**

Dr. C. G. Chivate-9822765470.

Dr. C. A. Halangale-8888222324

Dr. A. G. Patil -9372103329

Dr. J. N. Bhorraj-9823175956

Dr. V. S. Gosavi -9823144302

Dr. D. G. Pancharak-9422517646

**Picnics**

Dr. K. G. Lokur-9421122501

Dr. S. G. Jagdale-9822667819

**Dhanwantari**

Dr. U. A. Phatak-9822087690

Dr. S. S. Kulkarni-9372223251

Dr. U. R. Kulkarni-9422408139

**Ladies Wing**

Dr. Mrs. S. R. Shah-9822047314

Dr. Mrs. S. A. Divekar-9975639952

**I.M.A Liaison Officer**

Dr. J. H. Vadgaonkar-9822398252

Dr. D. G. Bharati-7588627933

**Sports Wing**

Dr. M. A. Bhat-9422617788

Dr. S. U. Ghatage-9765107272

Dr. A. D. Divaker-9766035929

14/3/2015

(2...)

इ) वरील दरमध्ये पुढील प्रत्येक दोन वर्षांनी १०% वाढ होईल तसेच सांगली मिर्जा आणि कूपवाड शहर महानगरपालिका हद्दीबाहेरील वैद्यकीय व्यावसायिकांकडून वसुली करण्याचे दर महानगरपालिका सनियंत्रण कमिटी तर्फे निश्चित होणार. मिर्जा शहर व्यतिरिक्त बाहेर गावाहून जो वैद्यकीय जैव कचरा गोळा करणे व प्रकल्पावर आणून विल्हेवाट लावणे या कर्त्ता होणारे सेवा शुल्क हे त्या ठिकाणचे अंतर व भौगोलिक परिस्थिती वरून वैद्यकीय व्यावसायिकांना खालील प्रमाणे दर आकारले आहेत.

अ) सर्जिकल हॉस्पिटल :- प्रतिबेड रु ७.९२ पै. प्रतिदिन

ब) नॉनसर्जिकल हॉस्पिटल :- प्रतिबेड रु ६.९० पै. प्रतिदिन

क) जनरल प्रॅक्टीशनर्स, डेंटल सर्जन्स यांचेसाठी

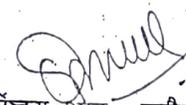
:- प्रतिमाह रु ४००/-

ड) रजिस्ट्रेशन फी १० वर्षे कालावधीसाठी

१) हॉस्पिटल रु २०००/-

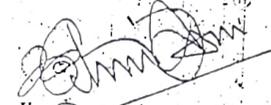
२) दवाखाने/डेंटल केअर/लॅब/ जनरल प्रॅक्टीशनर्स रु १०००/-

सेवा शुल्क बाबत सर्व पेशाबे व्यवहार यंत्रणे व "Biomedical Waste Management, IMA, Miraj" या नावाने करावे व सेवा शुल्काची पावती घेणेची जबाबदारी शहर वैद्यकीय व्यावसायिकांवर राहिल याची नोंद घ्यावी कळावे.

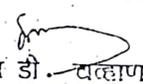
  
डॉ. संजय अरु. कुरैशी  
अध्यक्ष

आय. एम. ए. मिर्जा.

आपले नम,

  
डॉ. विल्सन व्ही. देसाई  
सचिव

आय. एम. ए. मिर्जा.

  
डॉ. शिरीष डी. देसाई

बी. एम. उच्च्यु. एम. सी. चेअरमन आय. एम. ए. मिर्जा.



सांगली, मिरज आणि कुपवाड शहर महानगरपालिका व  
रोटरी मिडटाऊन मिरज यांचे विद्यमाने

**कोकण केअर एंटरप्रायजेस**



जैव वैद्यकीय कचरा निर्मुलन प्रकल्प, बेडग रोड, मिरज, ता. मिरज. जि. सांगली  
जैव वैद्यकीय कचरा (व्यवस्थापन व हाताळणी) नियम १९९८ अंतर्गत वैद्यकीय  
व्यावसायीकांना जैव वैद्यकीय कचरा निर्मुलनासाठी दिलेले.

**प्रमाणपत्र**



वैद्यकीय व्यावसायीकाचे नांव : मा० आधिष्ठाता, शासकीय वैद्यकीय महाविद्यालय व हॉस्पिटल  
पत्ता : पंढरपुर रोड, मिरज, जि० सांगली  
वैद्यकीय व्यावसायीकाचा प्रकार : हॉस्पिटल

दिनांक 01 DEC 2013 ते 30 NOV 2014 पर्यंत वैद्य राहिल.

उपरोक्त वैद्यकीय व्यावसायीक हे उत्पन्न करीत असलेले जैव वैद्यकीय कचरा निर्मुलनासाठी आमचे प्रकल्पास नियमित देत आहेत.

प्रोफा. श्री. संजय ज्ञानदेव कांबळे (धम्मचारी शाक्यमित्र)

कोकण केअर एंटरप्रायजेस



# KOKAN CARE ENTERPRISES

BIO-MEDICAL WASTE COMMON TREATMENT PLANT



Beddeg Road, Miraj, Tal. Miraj, Dist. Sangli. Mobile : 9689768959/7620941001

Ref.No.: KCE/221/12

Date: 6/05/2012

## INVOICE

प्रति,

मा. अश्विस्ताला,

शासकीय वैद्यकीय महाविद्यालय व रुग्णालय

भिरज

जैविक कचरा निर्मुलन शुल्क देयक

देश क्रमांक	शावेमरुमि/भांडार/जै.क/७१८-७२३ दिनांक २४/०१/२०११	AIZPL0523D		
देयक क्रमांक	जै.क/को.के.ए.ऑगस्ट २०१२ दिनांक ०१/०१/२०१२			
अ.न.	कालावधी	अधिभागीत बेड संख्या	मंजूर केलीले दर	एकुण रकम रुपये
१.	०१ ऑगस्ट २०१२ ते	१२०	४ रु. प्रती दिन अधिभागीत बेड	१४८८०.००
२.	३१ ऑगस्ट २०१२			१५३२.००
	+ सेवा कर (१०.०३%)			
			<b>एकुण</b>	<b>१६४१२.००</b>

एकुण रकम रुपये - सोळा हजार चारशे बारा रुपये मात्र

FOR KOKAN CARE ENTERPRISES

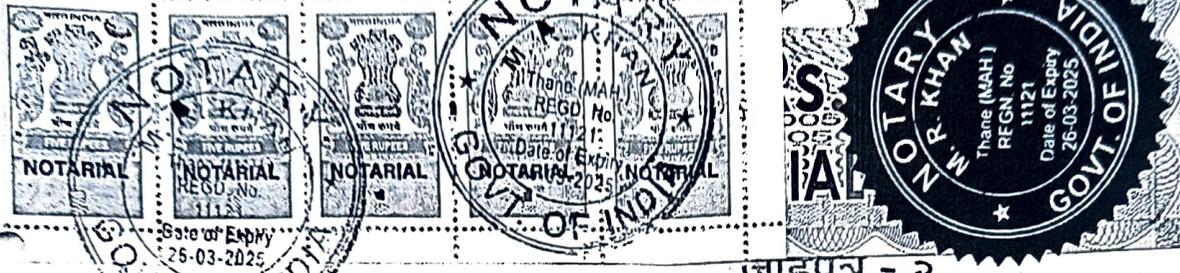
PROF. N. N. N.



भारतीय गैर न्यायिक  
भारत INDIA

₹. 500

FIVE HUNDRED  
RUPEES



महाराष्ट्र MANARASHTRA

जाहपत्र - २ BN 046868

० 2022 ०  
मुद्रांक नोंदवही  
मुद्रांकमांक १५०२२ दिनांक १९ APR 2022  
दस्तावा प्रकार -

जिल्हा कोषागार कार्यालय  
17 APR 2022  
मुद्रांक प्रमुख लिपीक / लिपीक  
NOTARY W. R. KHAN  
Thane (MAH.) REGD. No. 11121  
Date of Expiry 25-03-2025  
म्युचुअल कम्पनार आहे का? होय/नाही  
मुद्रांक प्रथम धोरण/वर्णन - Deepak  
मुद्रांक विहित वेगान्याचे नांव - Chavan  
दस्तावेज कोस ल्याचे जांव - Sudeep  
दस्तावेज रकम - 100/500  
मुद्रांक विक्रीचे ठिकाण/पत्ता - गंगा सोर्स/स/टासपिंग सेंटर  
दस्तावा (प.) - ५०० ६०१.  
पदवानी मुद्रांक क्रमांक - १२०१०१०

**DRAFT MEMORANDUM OF UNDERSTANDING (MOU)**

This Agreement made at Sangli this 03<sup>rd</sup> day of August 2022  
BETWEEN

M/s. Surya Central Treatment Facility, a Proprietary firm having its registered address D-60, M.I.D.C., Miraj Block, Dist. Sangli 416410, represented through its Proprietor Smt. Meghana Rajeev Kore of the **FIRST PART.**

AND

M/s. Son's House, and having its Registered Office at Room No.-2, Satyam Apartment, Surya Nagar, Kalwa, Thane, Dist- Thane- 400605, hereinafter referred which expression shall unless it be repugnant to the context or meaning thereof be deemed to mean and include its successors and assignees of the **SECOND PART.**

Meghana Rajeev Kore  
SURYA CENTRAL TREATMENT FACILITY  
PROPRIETOR



Handwritten signatures and initials.

**WHEREAS:** Surya Central Treatment Facility is authorized common biomedical waste treatment facility within Sangli District, and providing bio- medical waste management services to hospitals, clinics and other health care facilities.

**WHEREAS:** Son's House is providing housekeeping, sanitary and waste management services to hospital and health care facilities, all as detailed in this agreement herein below; and

**WHEREAS:** The parties are interested in putting their agreement in writing, all in accordance and subject to that agreed and detailed in this agreement.

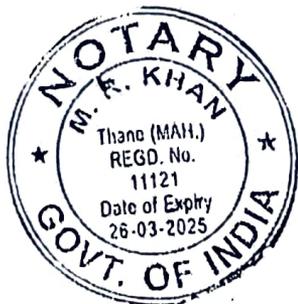
**Therefore, it is agreed and conditioned between the parties are as follows:**



The Parties hereby agree that the Effective date of the Agreement shall be the date on which the agreement is signed.

2. The FIRST PART shall provide the bio-medical waste management including collection, transportation, and scientific disposal to Government Medical College, Miraj, Government Medical College & Hospital Miraj and P.V.P. Government Hospital, Sangli.
3. The SECOND PART have participated in the tender process for Cleaning services e-tender by mechanical method and outsourced (depending on the area of the site) using manpower at Government Medical College, Miraj, Government Medical College & Hospital Miraj And P.V.P. Government Hospital, Sangli for the year 2022-2023.
4. The SECOND PART has to register with FIRST PART as a service provider, and registration charges INR 5,000/- will be applicable to SECOND PART.
5. After payment of registration charges only then SECOND PART will get registration number.

Handwritten signatures of the parties.



SURYA CENTRAL TREATMENT FACILITY  
Teeghanga, Kaveri  
PROPRIETOR



6. That after rece bio-med

non  
and

6. That after receiving said tender then the FIRST PART shall provide the bio-medical waste management service to the SECOND PART as per CPCB guidelines.
7. It is duty of SECOND PART to handover entire bio-medical waste including yellow category, red category & all category waste Mentioned in CPCB guidelines to the FIRST PART.
8. That the SECOND PART shall carefully read & abide rules and guidelines related to bio-medical waste handling and segregation.
9. That the SECOND PART is strictly not allowed to disposed off bio-medical waste in any other way, if it is found that then FIRST PART immediately inform the incident to authorized person of Government Medical College, Miraj, Government Medical College & Hospital Miraj And P.V.P. Government Hospital, Sangli, MPCB, District Collector Office and other concern government authorities.
10. Initially the FIRST PART will provide you the basic training of process of handling of bio-medical waste management & rules 2016 & 2018 to SECOND PART, and based on that SECOND PART shall provide all bio-medical waste in segregated manner and strictly follows the color-coding norms as per CPCB guidelines, FIRST PART shall arrange basic training program minimum 4 times in a contract period. First party can check the Bio-Medical Waste bags at random everyday & if it is findout non segregated waste, FIRST PART has right to refuse collection of non segregated waste as per CPCB norms.
11. The SECOND PART shall not handover any Municipal Solid Waste to the FIRST PART and FIRST PART shall not handle any Municipal Solid Waste.

INDIA

*[Handwritten signatures]*

*[Handwritten mark]*

*[Handwritten mark]*



SURYA CENTRAL TREATMENT FACILITY  
 Teghaua, Rajeev  
 PROPRIETOR



*[Handwritten signature]*

*[Handwritten signature]*

*[Handwritten signature]*

*[Handwritten signature]*

6. That after receiving said tender then the FIRST PART shall provide the bio-medical waste management service to the SECOND PART as per CPCB guidelines.

7. It is duty of SECOND PART to handover entire bio-medical waste including yellow category, red category & all category waste Mentioned in CPCB guidelines to the FIRST PART.

8. That the SECOND PART shall carefully read & abide rules and guidelines related to bio-medical waste handling and segregation.

9. That the SECOND PART is strictly not allowed to disposed off bio-medical waste in any other way, if it is found that then FIRST PART immediately inform the incident to authorized person of Government Medical College, Miraj, Government Medical College & Hospital Miraj And P.V.P. Government Hospital, Sangli, MPCB, District Collector Office and other concern government authorities.

10. Initially the FIRST PART will provide you the basic training of process of handling of bio-medical waste management & rules 2016 & 2018 to SECOND PART, and based on that SECOND PART shall provide all bio-medical waste in segregated manner and strictly follows the color-coding norms as per CPCB guidelines, FIRST PART shall arrange basic training program minimum 4 times in a contract period. First party can check the Bio-Medical Waste bags at random everyday & if it is findout non segregated waste, FIRST PART has right to refuse collection of non segregated waste as per CPCB norms.

11. The SECOND PART shall not handover any Municipal Solid Waste to the FIRST PART and FIRST PART shall not handle any Municipal Solid Waste.

INDIA

*[Handwritten signatures and initials]*



SURYA CENTRAL TREATMENT FACILITY  
Teghaua Kaveri  
PROPRIETOR



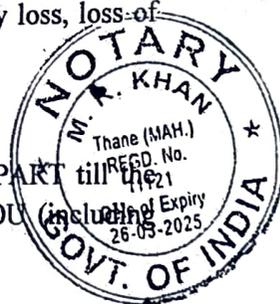
12.T

12. The color-coding bags used for storage of the Bio-Medical waste shall be of the grade of non-Chlorinated and thickness above 75 microns as per the rules. If in case FIRST PART or any concern authority asked to provide certificate for the same shall be provided as and when asked by the SECOND PART. If the grade of the bags does not match with the specified grade as per CPCB norms, waste shall not be collected by the FIRST PART and there shall be no obligation from the SECOND PART about the same. If in that case any non-compliances or action initiated against the SECOND PART all the repercussions of this shall be borne by the SECOND PART, the FIRST PART shall not bear any kind of responsibility regarding this.

13. In case of any technical break down like software, hardware issues in the barcode system then within three working days problem must be resolved, it should be applicable to both parties.

14. That if in case of any action and non-compliances marked by the government authority due to negligence or mistake of SECOND PART against the FIRST PART then SECOND PART shall liable to pay all the penalty, expenses, legal charges, litigation charges, monetary loss, loss of reputation to FIRST PART.

15. The FIRST PART shall give the service to the SECOND PART till the service shall be supported for the entire period of said MOU (including weekly off and holidays) or till the breach of said MOU.



16. That as per the Barcode guidelines of CPCB it is mandatory for the SECOND PART to procure the service of barcode system, if in case FIRST PART ready to provide the software to SECOND PART; however the SECOND PART is free to take a software of another vendor provided that the software is compatible with version of FIRST PART system and specification, and should be linked to FIRST PART software and barcode

*[Handwritten signatures]*

SURYA CENTRAL TREATMENT FACILITY  
Teghaur, Rajew  
PROPRIETOR



*[Handwritten signatures]*

system

17. Timing of waste collection shall be mutually decided by both the parties and it is expected that the waste to be kept ready as per the CPCB norms at the collection point by the SECOND PART.

18. BMW storage area should be closed & any kind of mishandling of BMW at point of storage room, SECOND PART will be responsible for that. The BMW collection point should be only at one place & also easily approachable to Bio Medical Waste collection vehicle.

19. The covid bio-medical waste shall be handled separately as per the Covid Biomedical Waste Management Clauses defined by CPCB. The FIRST PART shall provide a separate training and all the support required from our end for the same to the SECOND PART.

20. The period of MOU shall be 11 months from the date of signing.

21. If the said MOU is get extended then both the parties agrees to execute Appendix to the said MOU or execute separate MOU as per the mutual discussion, along with increment of 10% in the service rate from the date of execution of Appendix.

22. At the time of execution of said MOU the SECOND PART agrees to pay Security Deposit amount INR 5,00,000/- (Rs. Five Lacs Only) to the FIRST PART and amount of Security Deposit shall be refunded to SECOND PART after 30 days from last date of said MOU and/or work.

23. At the time of execution of work agreement, the SECOND PART agree to make payment in terms of Post-dated Cheque against the monthly billing by SECOND PART to FIRST PART. First Month's payment should be of current date in advance amount INR 5,00,000/- (Rs. Five Lacs Only) to FIRST PART.

24. That SEC  
WA

OF INDIA



*[Handwritten signatures]*

SURYA CENTRAL TREATMENT FACILITY  
Tejghaua, Rayee  
KCN  
PROPRIETOR



24. That SECOND PART agree to pay to FIRST PART the Bio-medical waste handling and management charges as follows:

i. For 100% at source segregated Non-Covid Biomedical Waste as per color coding scheme defined by CPCB norms the charges will be Rs. 65/- + GST per Kg including Transportation for minimum capping of 200 kg per day, and additional waste more than the minimum capping of 200kg per day will be charged on at actual weight at Rs. 65/- + GST per Kg including transportation.

ii. For Covid Biomedical Waste Rs.110/- + GST per KG including transportation on actual weight of waste collected.

iii. Non segregated Bio Medical Waste will not be accepted by FIRST PART as per CPCB if additional trip for the transportation of BMW due to mistake of SECOND PART, then SECOND PART should pay 500/- + GST for every Additional trip.

iv. If in case the additional taxes other than GST will be applicable at actual as per govt. rules to be paid by SECOND PART.



25. That SECOND PART agrees to pay that,

i. Rs 5,00,000/- (Rs. First Lac Only) as Security Deposit at the time of work contract.

ii. One cheque of Rs. 5,00,000/- (Rs. First Lac Only) of the date of work contract as advance payment of First Month's service.

iii. And Ten cheques of Rs. 5,00,000/- (Rs. First Lac Only) of post-dated cheques as advance payment of Next Ten Month's service.

iv. That SECOND PART agrees to pay all difference amount (as per above mentioned point no. I of clause no.- 24) of every month at the end of each month within 7 days (Seven days) from monthly bill submission by FIRST PART.

*[Handwritten signatures and marks]*

**SURYA CENTRAL TREATMENT FACILITY**  
*Teeghanga Rajew*  
**PROPRIETOR**

**SON'S HOUSE**  
 ISO 9001 : 2008

*[Handwritten initials and marks]*

26. If the SECOND PART procures any other additional support apart from the service (Bugs/ Software, etc) this shall be exclusive of the service charges and the payment additional support shall be done on immediate basis to the FIRST PART.

27. That, both PARTIES agrees that, if the postdated cheque given by the SECOND PART as a payment and/or any balance payment cheque got dishonored due to any reason then the FIRST PART will initiate a legal notice against the SECOND PART as per The Negotiable Instruments Act, 1881, even after issuing the legal notice if SECOND PART failed to pay the amount within 15 days from the date of legal notice received then FIRST PART shall issue a another legal notice for work stop and it will treat as beach of said MOU from the SECOND PART, and further legal proceedings shall initiate against the SECOND PART.

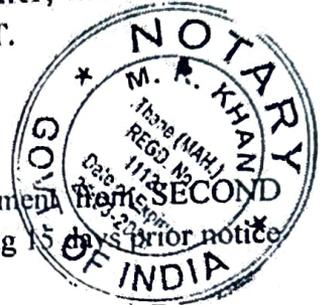
28. That both PARTIES agrees that, due to non-payment from SECOND PART, then FIRST PART shall stop work after giving 15 days prior notice to SECOND PART from the date of non-payment.

29. That SECOND PART agrees that due to non-payment from Government Medical College, Miraj, Government Medical College & Hospital Miraj and P.V.P. Government Hospital, Sangli, the SECOND PART shall not stop any payment to FIRST PART.

30. That if the beach any clauses of the said MOU by the SECOND PART then it will consider as breach of MOU and FIRST PART may cancel the said MOU after giving prior 15 days' notice to SECOND PART.

31. That, both PARTIES agrees that if the any non-compliance from the SECOND PART then FIRST PART may cancel the said MOU after giving prior 15 days' notice to SECOND PART.

32. This MOU and any arrangement/agreements regarding the performance shall be construed and interpreted in accordance with and governed by the



*[Handwritten signatures]*  
SURYA CENTRAL TREATMENT FACILITY  
Teghaur, Rajew  
for PROPRIETOR



part from  
the service  
date

**SECOND PART**

Son's House,  
Address: -Room No.- 2, Satyam Apartment,  
Surya Nagar, Kalwa, Thane,  
Dist.- Thane, 400605.  
Email id - sonshouse1@gmail.com  
Mob No. - 9821406974

Such communication or notices shall be deemed to have been duly given when so delivered or, if e-mailed, when received at destination.

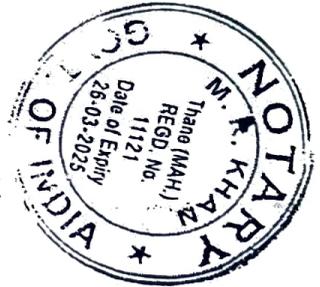
36. In witness whereof, the Parties have caused this MOU to be executed by their respective authorized representatives on the date and year mentioned herein above.

Note: - FIRST PART shall communicate to the authorities of civil hospital regarding MOU between both parties.

**FIRST PART**

Signature: - SURYA CENTRAL TREATMENT FACILITY  
Meghana Rajeev Kore  
PROPRIETOR

Smt. Meghana Rajeev Kore Proprietor M/s. Surya Central Treatment Facility



**SECOND PART**

**For SON'S HOUSE**

Signature: - Shri. Deepak Sahadev Chavan  
Proprietor  
Shri. Deepak Sahadev Chavan of M/s. Son's House.

Signature Witnesses :-

1) Name: Nikita G. - Nikita  
Address:-

2) Name: Sandeep K. - Sandeep  
Address:-

Handwritten signatures of witnesses and the notary.

**NOTARISED**  
M. R. KHAN  
B. Com., LL.B.  
Advocate & Notary Govt. of India  
Thane, Maharashtra.  
(Subject to Registration)

- 3 AUG 2022



**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel: 24010437/24020781/24014701  
 Fax: 24024068 /24023515  
 Website: http://mpcb.gov.in  
 E-mail: mpcb@vsnl.net



Kalpataru Point, 2<sup>nd</sup> - 4<sup>th</sup> Floor,  
 Opp. Cine Planet Cinema,  
 Near Sion Circle, Sion (E)  
 Mumbai - 400 022

Red/LSI

Date: 23/7/2019

Consent No: Format 1.0/BO/PSO/CC- 1907000 904

To  
 M/s. Surya Central Treatment Facility,  
 Plot No. D-60, MIDC Miraj,  
 Tal- Miraj, Dist- Sangli  
 (Email: suryacentralfacility@gmail.com)

(Operator and Owner of the facility)

**Renewal of Combined Consent and Authorization (CCA) to Operate Common collection, Transportation, Treatment, and Disposal facility for Bio-Medical Waste under the provisions of Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016 as amended and Hazardous Waste (M & TM) Rules, 2016.**

Ref:-

1. Your previous consent to Operate vide no. CC-1706000252, Dtd.07.06.2017
2. Your CCA application received at SRO, Sangli on 08.11.2017.
3. Your application of CCA resubmitted to HQ on 05.01.2019
4. Minutes of 14<sup>th</sup> CC meeting held on 29.03.2019
5. Documents submitted by the applicant vide email on 13.05.2019
6. This office letter No. MPCB/PSO/B-2310, dated- 26.06.2019
7. Your reply received vide email on 04.07.2019

After examining the proposal, The Maharashtra Pollution Control Board hereby Renew Combined Consent and Authorization to operate CBMWTSDF under Section 25/26 of the Water (P&CP) Act, 1974, Section 21 of the Air (P&CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016, and Authorization under Rule 5 of the Hazardous Wastes (Management & Transboundary Movement) Rules, 2016 respectively, Under Environment (Protection) Act, 1986, subject to terms and conditions as specified below and in the **Schedules(I-IV) and Annexures (I-III)** enclosed in this order.

1. This CCA shall be in force for a period from **30.09.2017 to 30.09.2020**
2. The capital investment of the Plant is ₹ **80.25 Lakhs** (As per C.A. Certificate Dtd.15.02.2018)
3. Plant Area: - Plot Area 1000.0 M<sup>2</sup> with Built-up area 322 M<sup>2</sup>.
4. The Jurisdiction allocated for waste collection: - All Talukas of Dist. Sangli.
5. **Conditions under the Water (P&CP) Act, 1974:-**
  1. Quantity of total water consumption shall not exceed 5.0 M<sup>3</sup>/day. You shall not use the ground water without obtaining prior permission of Central Ground Water Authority.

M/s. Surya Central Treatment Facility, Sangli

Page 1 of 15

2. You shall provide adequate treatment & disposal facility for sewage & Effluent generated as specified in Annexure-I
3. You shall provide water meter at water intake point & at sewage/Effluent disposal point and shall maintain monthly records thereof.

6. **Conditions under the Air (P&CP) Act, 1981:-**

1. You shall use the fuel for incinerator & DG set and provide the adequate air pollution control devices as specified to maintain the emissions from the stack attached to the incinerator and DG set as specified in the Annexure-II.
2. You shall provide adequate emission control system to incineration and DG set as specified in Annexure-II.
3. You shall strictly observe noise standards applicable for DG set and ambient noise level as per Annexure-II.

7. **Conditions under Hazardous Waste (M & TM) Rules 2016:-**

You shall have valid membership of CHWTSDF at MEPL, Pune and shall dispose the Hazardous waste generated i.e. ETP sludge, Incineration Ash in strict compliance with said rules and maintain record thereof.

Sr. No.	Type of Waste	HW Category no.	Quantity (MT/Annum)	Disposal
1	ETP Sludge	35.3	4.38	For Landfill at CHWTSDF
2	Incineration Ash	37.3	24.85	

8. **Conditions under BMW Management rules 2016:-**

You shall operate Treatment plant as below and shall comply with the operational conditions mentioned at Schedule-I.

Sr.No.	Treatment Technology	Installed Capacity	Operational Capacity/Day	Compliance of Standards
1	Incineration	50 Kg/hr.	475 Kg/day	Annexure II
2	Autoclave	100 Liter/Cycle	16 Cycles/Day each cycle 90 min.	Annexure III
3	Shredder I	100 Kg/hr.	100 Kg/Day	Schedule

9. You shall use only dedicated vehicles as detailed in Annexure-IV for collection and transportation of Bio-Medical waste within allocated Jurisdiction. Vehicles Authorized for Collection shall strictly comply with this BMW Rules 2016 and CPCB/MPCB guidelines and Motor Vehicles act, 1988 (59 of 1988).
10. You shall collect the BMW Strictly complying with the Provisions of Schedule-I and Treatment & Disposal as specified in Schedule-I.
11. You shall not collect outdated, discarded, unused cytotoxic drugs/waste generated in the Cancer research centers and health care establishments unless they are specifically marked with the symbol of Bio Hazard & Cytotoxic Hazard.
12. You shall collect and dispose-off the Mercury Waste from HCE as per guidelines published by CPCB as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities" ([www.cpcb.nic.in](http://www.cpcb.nic.in)).
13. You shall not undertake Modifications/ Upgradation in existing facility without obtaining prior Environment Clearance under the Provision of EIA notification, 2006 and Consent to Establish from the MPC Board.

14. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by you shall constitute a breach of this authorization.
15. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio-Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
16. This Board reserves the right to review, amend, suspend, revoke, or change any of the conditions applicable under this CCA and the same shall be binding on the facility operator.
17. You shall maintain records of MPC board Officers visit and shall obey all the lawful instructions issued by the Board Officers from time to time.
18. Any violation of provisions of BMW Management Rules, 2016 as amended shall attract the penal provisions of Environment (Protection) Act, 1986 and Violations under the provisions of Water (P&CP) Act 1974, Air (P&CP) act 1981 shall attract provisions of respective act including closure of the facility and prosecution.
19. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
20. As per the compliance report of SRO- Sangli Bank Guarantee of Rs.1,00,000/- is eligible for Forfeiture for not providing Graphical Temperature, Pressure and Time recording system. And 25% of Bank Guarantee Rs. 1.0 lakh i.e. Rs. 25,000/- is eligible for forfeiture for improper Operation and Maintenance of APCD so as to achieve prescribed standard and double BG is imposed.
21. You shall extend the earlier submitted Bank Guarantee of **₹6.25 Lakhs** and submit additional Bank guarantee of **₹3.0 Lakhs** as specified in **Schedule-III** to The Regional Officer, MPCB, Kolhapur within 30 days. Non submission of B.G. in specified time shall attract revocation of this CCA without further notice.

For and on behalf of the  
Maharashtra Pollution Control Board

(E. Ravendiran IAS)  
Member Secretary

**Payment Details:-**

Received Consent and Authorization fee as below:-

Sr. No.	Amount (₹)	DD. No.	Date
1.	4,500/-	TXN1711000701	08.11.2017
2.	12,000/-	TXN1807000596	11.04.2016
3.	35,000/-	TXN1807000597	07.07.2018
4.	17,500/-	TXN1711000858	09.11.2017

**Copy to:**

1. Regional Officer – MPCB, Kolhapur and Sub -Regional Officer – Sangli, MPCB. They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai- for information.
3. I/C EIC- for record & website updating purpose.

**Conditions under Water (P & CP), 1974 Act: (Refer Condition No. 5)**a) Water Consumption Details:-

Sr. No.	Purpose for water consumed	Consumption (in CMD)
1	Industrial Cooling and boiler feed etc.	Nil
2	Domestic purpose	3.0
3	Processing whereby water gets polluted & pollutants are easily biodegradable	2.0
4	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	Nil
5	Other such as agriculture, gardening, etc.	Nil

b) Conditions for Sewage & Effluent Generation, Treatment and Disposal:-

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1	Domestic effluent	1.5	As per clause 'C'	100% Recycle
2	Trade effluent	1.5	As per clause 'C'	

- c) You shall operate the combined waste water treatment plant of adequate design and capacity to treat the domestic sewage and trade effluent so as to achieve the following standards as prescribed below under E (P) Act, 1986 and Rules made there under and recycle after achieving standard prescribed below.

Sr. No.	Parameters	Discharge Standards applicable
		Limiting Concentration in mg/except for pH
1	pH	6.5-9.0
2	Oil & Grease	10
3	BOD (3 days 27°C)	30
5	COD	250
6	Total Suspended Solids	100
7	Bio-Assay Test	90 % survival of fish after 96 hours in 100 % effluent

- d) You shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- e) You shall provide Primary/ Secondary/ tertiary treatment system and disinfection facility.
- f) The Applicant shall obtain prior consent of the Board to take steps for Expansion/Modification of any treatment and disposal system or an extension or addition thereto.
- g) You shall provide Specific Water Pollution control system as per above conditions and conditions of Environmental Clearance, if applicable.

**Terms & conditions for Incinerator(s) and D.G. Set(s) under Air (P & CP) Act, 1981 and Bio Medical waste management Rule, 2016: (Refer Condition No.6)**

1. You shall observe following fuel pattern and erect following stack (s):

Sr. No.	Stack Attached to	Fuel Type	Quantity (litres/hr.)	Stack Height (Mtr)
1	D.G. Set ( ___ KVA)	--	--	--
2	Incinerator	Diesel	6	30.0

2. You shall provide following Air pollution Control Devices (APCD) as stated at "C" below and shall observe the following operating conditions and emission standards:

a. Operating Standards:-

i. Combustion efficiency (CE) shall be at least 99.00%.

ii. The Combustion efficiency is computed as follows;

$$\text{ii. C.E.} = \frac{\text{a. \% CO}_2}{1. \% \text{CO}_2 + \% \text{CO}} \times 100$$

iii. The temperature of the primary chamber shall be minimum 800°C, and of the secondary chamber shall be minimum 1050<sup>0</sup> ± 50<sup>0</sup> C.

iv. The secondary chamber gas residence time shall be at least 2 (Two) seconds at 1050<sup>0</sup> ± 50<sup>0</sup> C.

b. Emission Standards:-

Sr.No.	Parameters	Limiting Concentration in mg/Nm <sup>3</sup> unless stated
1	Particulate matter	50
2	Nitrogen Oxides	400
3	HCL	50
4	Total Dioxin & Furans	0.1 ngTEQ/Nm <sup>3</sup> (at 11% O <sub>2</sub> )
5	Hg & It's Compounds	0.05

c. Essential Components of Incinerator to Meet emission standards of BMWM Rules 2016:-

- Secondary chamber-2 No.s (for 2 second residence time)
- Individual burner for primary & secondary chamber.
- Venturi scrubber having min. 600mm WC pressure drop with Recirculation pump and recirculation Tank.
- Activate carbon dosing for Dioxin removal.
- ID fan having 900-1000 mm WC pressure drop.
- Packed bed for scrubbing for gaseous pollutants with recirculation pump and recirculation tank.
- Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of general parameters as notified under the E (P) Act, 1986 and in accordance with the CPCB Guidelines of Emission Regulation Part-III.



d. General Requirements:-

- i. Volatile organic compounds in the ash shall not be more than 0.01%.
- ii. The Applicant shall provide ports in the chimney and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimneys shall be numbered as S-1, S-2 etc and these shall be painted / displayed to facilitate identification.
- iii. The operator shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) of above mentioned parameters at least quarterly from the laboratory recognized under the Environment (Protection) Act, 1986 & NABL accredited and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring should be done once in a year.

Note:-

- i. The existing incinerators shall comply with the above by **29.03.2019**.
  - ii. The existing incinerators shall comply with the standards for Dioxins and Furans of 0.1ngTEQ/NM3 by **29.03.2019**.
  - iii. Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
  - iv. Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
  - v. You shall install continuous emission monitoring system for the parameters as stipulated by Central Pollution Control Board for CO<sub>2</sub>, CO and O<sub>2</sub>.
  - vi. All monitored values shall be corrected to 11% Oxygen on dry basis.
  - vii. Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.
  - viii. The occupier or operator of a common bio-medical waste incinerator shall use combustion gas analyzer to measure CO<sub>2</sub>, CO and O<sub>2</sub>.
3. The Applicant shall obtain prior permission of MPC board for providing additional control equipment with necessary specifications and operation thereof or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
  4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, either in whole or in part as necessary).
  5. Conditions for D.G. Set:-
    - a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically for control of noise.
    - b. Acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB(A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
    - c. You shall make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.

- d. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f. D.G. Set shall be operated only in case of power failure.
  - g. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h. The applicant shall comply with the notification of MoEFCC dated 17.05.2002 regarding noise limit for generator sets run with diesel.
6. You shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.



-----0-----

**Standards for Treatment and Disposal of "RED" Category (Autoclavable) Bio-Medical Waste****Standards for Waste Autoclaving:**

The autoclave should be dedicated for the purposes of disinfecting and treating bio- medical waste.

1. When operating a vacuum autoclave, medical waste shall be subjected to a minimum of three pre-vacuum pulse to purge the autoclave of all air. The waste shall be subjected to the following.
  - i. A temperature of not less than 121° C and a pressure of 15 psi for an autoclave residence time of not less than 45 minutes or
  - ii. A temperature of not less than 135° C and a pressure of 31 psi for an autoclave residence time of not less than 30 minutes.
2. Medical waste shall not be considered properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.
3. Recording of operational parameters: - Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.
4. Validation test: Spore Test – The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be *Geobacillus stearothermophilus* spores using vials or spore strips, with at least 1x 10<sup>6</sup> spores per milliliter. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, a temperature less than 121° C or a pressure, less than 15 psi. Test should be conducted at least once in every week & record in this regard shall be maintained.
5. Routine Test: A chemical indicator strip/tape that changes color when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different location to ensure that the inner content of the package has been adequately autoclaved. Test should be conducted during autoclaving of each batch & record in this regard shall be maintained.

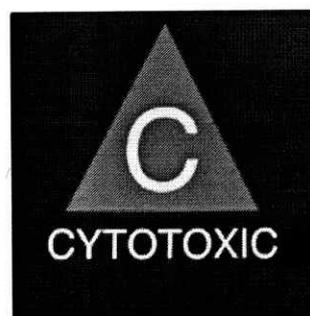
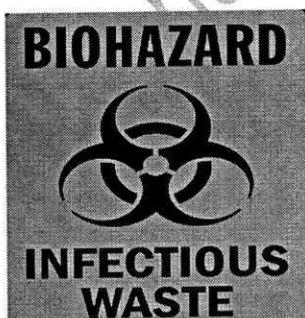
-----0-----

**BMW Collection and Transportation**

1. You shall use following dedicated, GPS enabled vehicles having separate compartments for storage as per colour coding, for collection & transportation of BMW. You shall provide login details of Vehicle Tracking system to the respective SRO, MPCB. Vehicle tracking data shall be stored in archive data for minimum period of 3 months.
2. Use of unauthorized vehicles other than mentioned below shall attract penal action. You shall obtain amendment to Authorization for any new addition or Deletion of the vehicles during the period of this CCA.

Sr. No.	Vehicle Make	Model Name	Vehicle Registration Number	Capacity (In MT)	Chassis Number
1	Tata Motors Ltd.	ACE	MH10 BR 2389	702 Kg	C09693
2	Tata Motors Ltd.	ACE	MH09 BC 2692	702 Kg	12957
3	Mahindra & Mahindra Ltd.	Maximo	MH10 AQ 3363	780 Kg	33192
4	Tata Motors Ltd.	ACE	MH06 G 9783	702 Kg	R02427
5	Tata Motors Ltd.	ACE	MH10 BR 1579	702 Kg	N51480
6	Tata Motors Ltd.	ZIP	MH10 CR 3745	611 Kg	K18413
7	Tata Motors Ltd.	ACE	MH13 AN 4303	702 Kg	B37489
8	Tata Motors Ltd.	ACE	MH10 Z 8527	702 Kg	12411
9	Tata Motors Ltd.	ACE	MH10 AQ 0910	702 Kg	06846

1. Body of the Vehicles used for BMW Transportation must be painted from outside with coloured symbol of BIOHAZARD and CYTOTOXIC as shown below, Label shall be NONWASHABLE and be prominently visible on both side of the vehicle body.



2. Name of CTF, Emergency Contact details and warning for safe handling during accident/spillage must be prominently mentioned on both sides of the vehicle must be mentioned on vehicle and must prominently visible.
3. Driver must have valid Driving license and trained to handle emergency.

**Authorization to Manage Bio-Medical Waste (Category and Quantity)**

The authorization is granted for Collection, Transportation, Treatment and disposal of Bio-Medical Waste (BMW) in waste categories and quantities listed here in below:

Sr. No	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Colour coding	Treatment & Disposal
1	Yellow	a) Human Anatomical waste	27000	Yellow coloured non-chlorinated plastic bags	Incineration
		b) Animal Anatomical Waste		Yellow coloured non-chlorinated plastic bags	Incineration or Autoclaving followed shredding treated waste to be sent to authorize recycler.
		c) Soiled Waste			Incineration at temp greater than 1200° C
		d) Expired or Discarded Medicines			Incineration or Encapsulation in HWTSDF
		e) Chemical Waste		Not Applicable	Not Applicable
		f) Chemical Liquid Waste		Yellow coloured non-chlorinated plastic bags or suitable packing material	Non chlorinated Chemical disinfection followed by Incineration
		g) Discarded linen, mattresses, beddings contaminated with blood or body fluid.		In case of Bedded Hospitals/Path. Labs. / Blood Banks pretreated to sterilize with non-chlorinated chemicals to WHO guidelines & WHO Blue Book. Or in case of others Autoclave safe plastic bags or containers	Incineration.  Pretreated to sterilize with non-chlorinated chemicals to WHO guidelines & WHO Blue Book followed by Incineration.
		h) Microbiology Biotechnology and other clinical laboratory waste			
2	Red	Contaminated waste (Recyclable)	42950	Red coloured non chlorinated plastic bags or containers	Autoclave treated shredded waste sent to plastic recycler authorized under PWM & BMWM rules, 2016.
3	White (Translucent)	Waste sharps including Metals	350	Puncture proof, Leak proof, tamper proof container	Autoclaving treated waste sent to for final disposal to iron foundries having MPCB authorization or Concrete waste sharp pit
4	Blue	a. Glassware	3500	Puncture proof / Leak proof boxes or Containers with Blue coloured marking.	Autoclaving treated waste sent to authorize recycler.
		b. Metallic body implants			

**Responsibilities of the Owner and Operator of the Facility**

1. You shall upgrade /Operate Common BMW Treatment Facility, in accordance with BMW Management Rules, 2016 as amended 2018 and CPCB guidelines issued time to time.
2. You shall ensure that all Health Care Establishments and Institutions generating BMW in your jurisdiction shall obtain membership of the Common Facility and shall hand over the waste to the Facility. Also ensure that records of the members are maintained properly.
3. You shall establish bar code and global positioning system enabled for handling of bio-medical waste by 27.03.2019
4. You shall ensure Receipt, Treatment and Disposal of only segregated Bio-Medical Waste in colour coded bags from the HCEs within 48 hours from the generation.
5. You shall Supply non-chlorinated plastic coloured bags to the occupier on chargeable basis, if required.
6. You shall ensure mandatory colour coded bins are used for segregation of BMW by the HCEs and Institutions generating BMW.
7. You shall fix the charges for providing services to HCEs in consultation with Medical Association.
8. You shall comply and strictly abide with the conditions stipulated in BMW Management Rules, 2016 as amended 2018.
9. The treated Plastic / Metal Waste shall be handed over to the MPCB authorized recycler only and record shall be maintained & submit to MPCB in Annual report.
10. You shall provide training to all workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter and maintain record thereof.
11. You shall undertake appropriate medical examination at the time of induction and at least once in a year and immunize all its workers involved in handling of bio medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio medical waste and maintain the records for the same.
12. You shall ensure use of personal protective Equipment such as Heavy Duty Gloves (Workman's Gloves), Gum Boots or safety shoes for waste collectors, Face mask, Head Cap, Splash Proof Gowns or aprons etc., Disposal gloves by waste handlers.
13. You shall develop own website not later than 16.03.2020 .The website should be uploaded on monthly basis with all the information relating to Bio-Medical waste management including this CCA and other permission and report.
14. You shall maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation.
15. You shall maintain all record for operation of incineration, autoclaving for a period of five years and produce whenever asked by MPCB authorities.

16. The occupier and operator of a common bio medical waste treatment facility shall be liable for all the damages caused to the environment or the public due to improper handling of bio-medical wastes.
17. You shall ensure submission of Annual Report of BMW for the period Jan to Dec, including category and quantity of BMW collected and Disposed at Facility in Form IV for preceding year before 30<sup>th</sup> June of every year to the Regional Office, MPCB, Kolhapur and uploading the same to MPCB website.
18. You are responsible to submit application for renewal of Combined Consent & Biomedical Waste authorization before 120 days of expiry.

-----0-----

Maharashtra Pollution Control Board

**Bank Guarantees**

- I. Bank Guarantee imposed to ensure timely compliance, to be observed by operator.

Sr. No.	Activity / Condition to be Complied	Compliance Timeline (in Months)	Bank Guarantee Amount (₹)
<b>I</b>	<b>Operation and Maintenance</b>		
1	To achieve temperature of Primary and Secondary chamber of Incinerator	Continuous	1,00,000/-
2	To conduct and meet sterilization validation test and temperature test for autoclave	Continuous	50,000/-
3	To Operate and maintain Air Pollution Control Device(s) to achieve prescribed Stack emissions	Continuous	1,25,000/-
4	Operation and Maintenance of ETP to achieve prescribed discharge standard	Continuous	1,00,000/-
<b>II</b>	<b>Records</b>		
1	To Maintain records of BMW and submission of Annual Report in Form -IV before 30 <sup>th</sup> June	Continuous	25,000/-
2	To maintain records of HW material delivered to CHWTSDF	Continuous	25,000/-
<b>III</b>	<b>Performance</b>		
1	To provide Graphical Temperature, Pressure and Time recording system to Autoclave	Three	2,00,000/-
		<b>Total</b>	<b>6,25,000/-</b>

**Rupees Six Lakh Twenty Five Thousand only.**

**Note: You shall extend the above submitted Bank Guarantee valid upto the validity of this CCA + 4 months additional.**

**Additional Bank Guarantee:-**

- II. You shall submit additional fresh Bank Guarantee of ₹1.0/- lakh towards providing the Vehicle Tracking system and Barcode system, also B.G. of ₹2.0/- lakh for upgrading the incinerator to two second residence time in a secondary chamber before 29.03.2019.
- III. You shall submit compliance of Bank Guarantee conditions every six months to Regional Officer, Kolhapur for verification purpose.



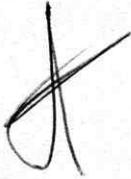
-----0-----

**General Conditions**

The following general conditions shall apply:-

1. You shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. Whenever due to any accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith reported to Board, concerned Police Station, Executive Engineer MIDC and Local Body. In case of failure of pollution control equipment's, the process connected to it shall be stopped.
3. Voluntary Closure: In case of any accident you shall inform forthwith in writing to the local Regional Officer/ Sub Regional Officer of MPCB and consent granting authority and shall not start the operations without permission of Board.
4. You shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control operation to abide by terms and conditions of this consent.
5. You shall submit to this office, the 30<sup>th</sup> day of September every year, the Environmental Statement Report for the financial year ending 31<sup>st</sup> March in the prescribed Form-V as per the provisions of rule 15 of the Environment (Protection) (Second Amendment) Rules, 1992.
6. You shall comply with the Hazardous Waste (M, H & TM) Rules, 2016 and submit the Annual Returns as per Rule 20(2) of Hazardous Waste (M, H & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30<sup>th</sup> June of every year to Regional Office, Kolhapur.
7. You shall engage qualified staff/personnel/agency to see the day to day compliance of consent & authorization condition towards Environment Protection.
8. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the Terminal manholes. No effluent shall find its way other than in designed and provided collection system.
9. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the HCE.
10. You shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

11. You should not cause any nuisance in surrounding area. You shall maintain good housekeeping.
12. You shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30<sup>th</sup> September every year on available open plot area, number of trees surviving as on 31<sup>st</sup> March of the year and number of trees planted.
13. The non-hazardous solid waste arising in the facility premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
14. You shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification Dated. 16/11/2009 as amended.
15. You shall submit an official e-mail address and any change will be duly informed to the MPCB.
16. You shall observe provisions of E-waste (Management) Rules 2016 & as amended time to time and Batteries (Management and Handling) Amendment Rules, 2010.
17. An inspection book shall be opened and made available to the Board's officers during their visit to the CBMWT SDF.



-----0000-----

Maharashtra Pollution Control Board





## MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781  
Fax: 24024068/24023515  
Website: <http://mpcb.gov.in>  
Email: [ps0@mpcb.gov.in](mailto:ps0@mpcb.gov.in)



Kalpataru Point, 2nd and  
4th floor, Opp. Cine Planet  
Cinema, Near Sion Circle,  
Sion (E), Mumbai-400022

RED/S.S.I

Date: 29.12.2021

No:- Format1.0/PSO/UAN No.0000095183/CR 2112001727

To,  
SURYA CENTRAL TREATMENT FACILITY  
Plot No. D-60, MIDC Miraj, Tal- Miraj,  
Dist- Sangli, MIDC MIRAJ  
MIRAJ,  
Sangli-416410

(Operator and Owner of facility)

*Renewal of Combined Consent and BMW Authorization (CCA) under the provisions of Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016 as amended and Hazardous Waste (M & TM) Rules, 2016.*

- Ref:**
1. Combine Consent and Bio-Medical Waste Authorization granted by the Board vide no.1907000904, dated 23.07.2019
  2. Your application for Combine Consent and Bio-Medical Waste Authorization dated 18/11/2020
  3. Report submitted of SRO- Sangli
  4. SCN for Refusal issued on 18.11.2020
  5. Reply uploaded by applicant on 20.04.2021
  6. This office email on 22.04.2021 and 25.06.2021
  7. BG compliance submitted by SRO- Sangli vide email on 25.06.2021
  8. Reply submitted by applicant vide email on 29.06.2021
  9. Fee uploaded by applicant on 09.07.2021

After examining the proposal, The Maharashtra Pollution Control Board hereby Renew Combined Consent and BMW Authorization to CBMWTSDf under Section 25/26 of the Water (P&CP) Act, 1974, Section 21 of the Air (P&CP) Act, 1981 and Bio-Medical Waste Management Rules, 2016, and Authorization under Rule 5 of the Hazardous Wastes (Management & Transboundary Movement) Rules, 2016 respectively, Under Environment (Protection) Act, 1986, subject to terms and conditions as specified below and in the **Schedules(I-IV) and Annexures (I-IV)** enclosed in this order.

1. This CCA shall be in force for a period From **30-09-2020 To 30-09-2022**
2. The capital investment of the Plant is **₹80.25 Lakhs**
3. Plant Area: - Plot Area 1000.00 M<sup>2</sup> with Built-up area 322.00 M<sup>2</sup>.
4. The Jurisdiction allocated for waste collection: - All Talukas of Dist. Sangli

**5. Conditions under the Water (P&CP) Act, 1974:-**

- Quantity of total water consumption shall not exceed 5.00 M<sup>3</sup>/day. You shall not use the ground water without obtaining prior permission of Central Ground Water Authority.
- You shall provide adequate treatment & disposal facility for sewage & Effluent generated as specified in **Annexure-I**
- You shall provide water meter at water intake point & at sewage/Effluent disposal point and shall maintain monthly records thereof.

**6. Conditions under the Air (P&CP) Act, 1981:-**

- You shall use the fuel for DG set and Boiler(s) and incinerator and provide the adequate air pollution control devices as specified to maintain the emissions from the stack attached to the incinerator and DG Set as specified in the **Annexure-II**.
- You shall provide adequate emission control system to DG set and Boiler(s) and incinerator as specified in **Annexure-II**.
- You shall strictly observe noise standards applicable for DG set stack emission and ambient noise level as per **Annexure-II**.

**7. Conditions under Hazardous Waste (M & TM) Rules 2016:-**

You shall have valid membership of CHWTSDF and shall dispose the Hazardous waste generated i.e. ETP sludge in strict compliance with said rules and maintain record thereof.

Sr No	Type of Waste	HW Category no.	Quantity (MT/Annum)	Disposal
1	37.2 Ash from incinerator and flue gas cleaning residue	37.2	24.85	CHWTF RANJANGAON
2	35.3 Chemical sludge from waste water treatment	35.3	4.38	CHWTF RANJANGAON

**8. Conditions under BMW Management rules 2016:-**

You shall operate Treatment plant as below and shall comply with the operational conditions mentioned at Schedule-I.

Sr No	Treatment Technology	Installed Capacity	Operational Capacity/Day	Compliance of Standards
1	Incinerator	50	900	Annexure-II
2	Autoclave	100	1600	Annexure-III
3	Shredder	100	2000	Annexure-III

Part B – Responsibility of Surya Central Treatment Facility(Facility Operator) :

- The Energy source for lighting purpose shall preferably be LED based
- The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
- The applicant shall maintain good housekeeping.



4. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
5. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
6. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
7. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
8. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
9. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
10. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
11. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
12. The PP shall provide personal protection equipment as per norms of Factory Act
13. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
14. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
15. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
16. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
17. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.



18. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
19. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
20. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
21. The industry should not cause any nuisance in surrounding area.
22. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
23. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
24. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
25. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
26. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
27. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
28. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
29. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
30. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.



31. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
32. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
9. You shall use only dedicated vehicles as detailed in Annexure-IV for collection and transportation of Bio-Medical waste within allocated Jurisdiction. Vehicles Authorized for Collection shall strictly comply with this BMW Rules 2016 and CPCB/MPCB guidelines and Motor Vehicles act, 1988 (59 of 1988).
10. You shall collect the BMW Strictly complying with the Provisions of Schedule-I and Treatment & Disposal as specified in Schedule-I.
11. You shall not collect outdated, discarded, unused cytotoxic drugs/waste generated in the Cancer research centers and health care establishments unless they are specifically marked with the symbol of Bio-Hazard & Cytotoxic Hazard.
12. You shall collect and dispose-off the Mercury Waste from HCE as per guidelines published by CPCB as detailed in document entitled "Environmentally Sound Management of Mercury Waste in Health Care Facilities" (www.cpcb.nic.in).
13. You shall not undertake Modifications/ Upgradation in existing facility without obtaining prior Environment Clearance under the Provision of EIA notification, 2006 and Consent to Establish from the MPC Board.
14. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by you shall constitute a breach of this authorization.
15. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio-Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
16. This Board reserves the right to review, amend, suspend, revoke, or change any of the conditions applicable under this CCA and the same shall be binding on the facility operator.
17. You shall maintain records of MPC board Officers visit and shall obey all the lawful instructions issued by the Board Officers from time to time.
18. Any violation of provisions of BMW Management Rules, 2016 as amended shall attract the penal provisions of Environment (Protection) Act, 1986 and Violations under the provisions of Water (P&CP) Act 1974, Air (P&CP) act 1981 shall attract provisions of respective act including closure of the facility and prosecution.
19. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
20. As per the report of SRO- Sangli Bank Guarantee of Rs. 2.25 lakh is forfeited for improper O & M of APCD and ETP and double Bank Guarantee is imposed for same. Further Bank Guarantee of Rs. 2.0 lakh is eligible for release for provision of graphical temperature, pressure and time recording system to Autoclave.

21. You shall submit the Bank Guarantee of Rs.6.0 lakh towards compliance with the condition mentioned at Schedule-III to the Regional Office, Kolhapur within 15 days.

For and on behalf of the  
Maharashtra Pollution Control Board.

(Dr. A. R. Supate)  
Principal Scientific Officer

Received Consent/Authorization fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	5000.00	TXN2007002149	31/07/2020	Online Payment
2	62500.00	TXN2107001076	09/07/2021	Online Payment

Remaining fee of Rs. 22,500/- is with Board which may be considered for further renewal of CCA

Copy to:

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Sangli
- You are directed to ensure the compliance of the consent conditions and BG imposed.
2. Cheif Accounts Officer, MPCB,Sion, Mumbai
3. I/C EIC- for record & website updating purpose.

**Annexure - I**

**Conditions under Water (P & CP), 1974 Act: (Refer Condition No. 5)**

**A. Water Consumption Details:-**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	1.00
2.	Domestic purpose	3.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	2.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Other such as agriculture, gardening, etc.	0.00

**B. Conditions for Sewage & Effluent Generation, Treatment and Disposal:-**

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1	Domestic Sewage	1.5	As per clause 'C'	100% Recycle
2	Trade effluent	1.5	As per clause 'C'	100% Recycle

**C. You shall operate the combined waste water treatment plant of adequate design and capacity to treat the domestic sewage and trade effluent so as to achieve the following standards as prescribed below under E (P) Act, 1986 and Rules made there under and recycle after achieving standard prescribed below.**

Sr. No.	Parameters	Discharge Standards applicable
		Limiting Concentration in mg/except for pH
1	pH	6.5-9.0
2	Oil & Grease	10
3	BOD (3 days 27°C )	30
4	COD	250
5	Total Suspended Solids	100
6	Bio-Assay Test	90 % survival of fish after 96 hours in 100 % effluent

- D. You shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- E. You shall provide Primary/ Secondary/ tertiary treatment system and disinfection facility.
- F. The Applicant shall obtain prior consent of the Board to take steps for Expansion/Modification of any treatment and disposal system or an extension or addition thereto.
- G. You shall provide Specific Water Pollution control system as per above conditions and conditions of Environmental Clearance, if applicable.



**Annexure - II**

**Terms & conditions for Incinerator(s) and D.G. Set(s) under Air (P & CP) Act, 1981 and Bio Medical waste management Rule, 2016: (Refer Condition No.6)**

1. You shall observe following fuel pattern and erect following stack (s):

Sr. No.	Stack Attached to	Fuel Type	Quantity	Stack Height (Mtr)
1	INCINERATOR	DIESEL	6.00 Ltr/Hr	30.00

2. You shall provide following Air pollution Control Devices (APCD) as stated at "C" below and shall observe the following operating conditions and emission standards:

a. Operating Standards:-

- i. Combustion efficiency (CE) shall be at least 99.00%.
- ii. The Combustion efficiency is computed as follows;

a. % CO<sub>2</sub>

ii. C.E. ----- x 100

1. % CO<sub>2</sub> + % CO

iii. The temperature of the primary chamber shall be minimum 8000C, and of the secondary chamber shall be minimum 10500 ± 500 C.

iv. The secondary chamber gas residence time shall be at least 2 (Two) seconds at 10500+ 500C.

b. Emission Standards:-

Sr.No.	Parameters	Limiting Concentration in mg/Nm <sup>3</sup> unless stated
1	Particulate matter	50
2	Nitrogen Oxides	400
3	HCL	50
4	Total Dioxin & Furans	0.1 ngTEQ/Nm <sup>3</sup> (at 11% O <sub>2</sub> )
5	Hg & It's Compounds	0.05

c. Essential Components of Incinerator to Meet emission standards of BMW Management Rules 2016:-

- i. Secondary chamber-2 No.s (for 2 second residence time)
- ii. Individual burner for primary & secondary chamber.
- iii. Venturi scrubber having min. 600mm WC pressure drop with Recirculation pump and recirculation Tank.
- iv. Activate carbon dosing for Dioxin removal.
- v. ID fan having 900-1000 mm WC pressure drop.

- vi. Packed bed for scrubbing for gaseous pollutants with recirculation pump and recirculation tank.
- vii. Minimum stack height shall be 30 meters above the ground and shall be attached with the necessary monitoring facilities as per requirement of monitoring of general parameters as notified under the E (P) Act, 1986 and in accordance with the CPCB Guidelines of Emission Regulation Part-III.

d. General Requirements:-

- i. Volatile organic compounds in the ash shall not be more than 0.01%.
- ii. The Applicant shall provide ports in the chimney and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's staff. The chimneys shall be numbered as S-1, S-2 etc and these shall be painted / displayed to facilitate identification.
- iii. The operator shall monitor the stack gaseous emissions (under optimum capacity of the incinerator) of above mentioned parameters at least quarterly from the laboratory recognized under the Environment (Protection) Act, 1986 & NABL accredited and record of such analysis results shall be maintained and submitted to the prescribed authority. In case of dioxins and furans, monitoring should be done once in a year.

**Note:-**

- i. The existing incinerators shall comply with the above by 29.03.2019.
  - ii. The existing incinerators shall comply with the standards for Dioxins and Furans of 0.1ngTEQ/NM3 by 29.03.2019.
  - iii. Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.
  - iv. Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
  - v. You shall install continuous emission monitoring system for the parameters as stipulated by Central Pollution Control Board for CO<sub>2</sub>, CO and O<sub>2</sub>.
  - vi. All monitored values shall be corrected to 11% Oxygen on dry basis.
  - vii. Incinerators (combustion chambers) shall be operated with such temperature, retention time and turbulence, as to achieve Total Organic Carbon content in the bottom ashes less than 3% or their loss on ignition shall be less than 5% of the dry weight.
  - viii. The occupier or operator of a common bio-medical waste incinerator shall use combustion gas analyzer to measure CO<sub>2</sub>, CO and O<sub>2</sub>.
3. The Applicant shall obtain prior permission of MPC board for providing additional control equipment with necessary specifications and operation thereof or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
  4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, either in whole or in part as necessary).



5. Conditions for D.G. Set:-

- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically for control of noise.
  - b. Acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB(A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c. You shall make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f. D.G. Set shall be operated only in case of power failure.
  - g. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h. The applicant shall comply with the notification of MoEFCC dated 17.05.2002 regarding noise limit for generator sets run with diesel.
6. You shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.



**Annexure - III**

**Standards for Treatment and Disposal of "RED" Category (Autoclavable) Bio-Medical Waste  
Standards for Waste Autoclaving:**

The autoclave should be dedicated for the purposes of disinfecting and treating bio-medical waste.

1. When operating a vacuum autoclave, medical waste shall be subjected to a minimum of three pre-vacuum pulse to purge the autoclave of all air. The waste shall be subjected to the following.
  - i. A temperature of not less than 121° C and a pressure of 15 psi for an autoclave residence time of not less than 45 minutes
2. Medical waste shall not be considered properly treated unless the time, temperature and pressure indicators indicate that the required time, temperature and pressure were reached during the autoclave process. If for any reasons, time temperature or pressure indicates that the required temperature, pressure or residence time was not reached, the entire load of medical waste must be autoclaved again until the proper temperature, pressure and residence time were achieved.
3. Recording of operational parameters: - Each autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle.
4. Validation test: Spore Test: - The autoclave should completely and consistently kill the approved biological indicator at the maximum design capacity of each autoclave unit. Biological indicator for autoclave shall be Geobacillus stearothermophilus spores using vials or spore strips, with at least 1x 10<sup>6</sup> spores per milliliter. Under no circumstances will an autoclave have minimum operating parameters less than a residence time of 30 minutes, a temperature less than 121° C or a pressure, less than 15 psi. Test should be conducted at least once in every week & record in this regard shall be maintained.
5. Routine Test: A chemical indicator strip/tape that changes color when a certain temperature is reached can be used to verify that a specific temperature has been achieved. It may be necessary to use more than one strip over the waste package at different location to ensure that the inner content of the package has been adequately autoclaved. Test should be conducted during autoclaving of each batch & record in this regard shall be maintained.



**Annexure - IV**

**BMW Collection and Transportation**

1. You shall use following dedicated, GPS enabled vehicles having separate compartments for storage as per colour coding, for collection & transportation of BMW. You shall provide login details of Vehicle Tracking system to the respective SRO, MPCB. Vehicle tracking data shall be stored in archive data for minimum period of 3 months.
2. Use of unauthorized vehicles other than mentioned below shall attract penal action. You shall obtain amendment to Authorization for any new addition or Deletion of the vehicles during the period of this CCA.

Sr. No.	Vehicle Make	Model Name	Vehicle Registration Number
1	Tata Motors	Tata Ace	MH06 G 9783
2	Tata Motors	Tata Ace	MH 10 AQ 0910
3	Mahindra	Mahindra Maximo	MH 10 AQ 9066
4	Tata Motors	Tata Ace	MH 10 BR 2389
5	Tata Motors	Tata Ace	MH 13 AN 4303
6	Tata Motors	Tata Zip	MH 10 CR 3745
7	Mahindra	Mahindra Maximo	MH 10 AQ 3363
8	Mahindra	Mahindra Alpha plus	MH 10 BR 1391
9	Mahindra	Mahindra Jeeto	MH 10 CR 4712
10	Tata Motors	Tata Ace	MH 12 JF 1654
11	Bajaj	Bajaj 4 excell	MH 10 Z 6052

3. Body of the Vehicles used for BMW Transportation must be painted from outside with coloured symbol of BIOHAZARD and CYTOTOXIC as shown below, Label shall be NONWASHABLE and be prominently visible on both side of the vehicle body.



4. Name of CTF, Emergency Contact details and warning for safe handling during accident/spillage must be prominently mentioned on both sides of the vehicle must be mentioned on vehicle and must prominently visible.
5. Driver must have valid Driving license and trained to handle emergency.

*(Handwritten signature)*



**SCHEDULE-I**

**Authorization for Management of Bio-Medical Waste (Category and Quantity)**

The authorization is granted for Collection, Transportation, Treatment and disposal of BioMedical Waste (BMW) in waste categories and quantities listed here in below:

Sr. No	Category	Type of Waste	Quantity not to exceed (Kg/Month)	Segregation Colour coding	Treatment & Disposal
1	Yellow	a) Human Anatomical waste	6840.00	Yellow coloured non- chlorinated plastic bags.	Incineration
		b) Animal Anatomical Waste	228.00		
		c) Soiled Waste	14820.00		
		d) Expired or Discarded Medicines	370.00		
		e) Chemical Waste	0.00		
		f) Chemical Liquid Waste	0.00	Separate collection system leading to effluent treatment system.	
		g) Discarded linen, mattresses, beddings contaminated with blood or body fluid.	188.00	Yellow coloured non - chlorinated plastic bags or suitable packing material.	
		h) Microbiology Biotechnology and other clinical laboratory waste	362.00	Autoclave safe plastic bags or containers.	
2	Red	Contaminated waste (Recyclable)	7410.00	Red coloured non chlorinated plastic bags or containers.	Autoclaved and Shredded Bio medical Waste shall be sent to MPCB authorized recycler
3	White (Translucent)	Waste sharps including Metals	270.00	Puncture proof, Leak proof, tamper proof container.	
4	Blue	a) Glassware	2130.00	Cardboard boxes with Blue coloured marking.	
		b) Metallic body implants	0.00		



**SCHEDULE-II**

**Responsibilities of the HCE Owner and CTF Operator of the Facility**

1. You shall upgrade /Operate Common BMW Treatment Facility, in accordance with BMW Management Rules, 2016 as amended 2018 and CPCB guidelines issued time to time.
2. You shall ensure that all Health Care Establishments and Institutions generating BMW in your jurisdiction shall obtain membership of the Common Facility and shall hand over the waste to the Facility. Also ensure that records of the members are maintained properly.
3. You shall establish bar code and global positioning system enabled for handling of bio-medical waste
4. You shall ensure Receipt, Treatment and Disposal of only segregated Bio-Medical Waste in colour coded bags from the HCEs within 48 hours from the generation.
5. You shall Supply non-chlorinated plastic coloured bags to the occupier on chargeable basis, if required.
6. You shall ensure mandatory colour coded bins are used for segregation of BMW by the HCEs and Institutions generating BMW.
7. You shall fix the charges for providing services to HCEs in consultation with Medical Association.
8. You shall comply and strictly abide with the conditions stipulated in BMW Management Rules, 2016 as amended 2018.
9. The treated Plastic / Metal Waste shall be handed over to the MPCB authorized recycler only and record shall be maintained & submit to MPCB in Annual report.
10. You shall provide training to all workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter and maintain record thereof.
11. You shall undertake appropriate medical examination at the time of induction and at least once in a year and immunize all its workers involved in handling of bio medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio medical waste and maintain the records for the same.
12. You shall ensure use of personal protective Equipment such as Heavy Duty Gloves (Workman's Gloves), Gum Boots or safety shoes for waste collectors, Face mask, Head Cap, Splash Proof Gowns or aprons etc., Disposal gloves by waste handlers.
13. You shall develop own website. The website should be uploaded on monthly basis with all the information relating to Bio-Medical waste management including this CCA and other permission and report.
14. You shall maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation.
15. You shall maintain all record for operation of incineration, autoclaving for a period of five years and produce whenever asked by MPCB authorities.
16. The occupier and operator of a common bio medical waste treatment facility shall be liable for all the damages caused to the environment or the public due to improper handling of bio-medical wastes.
17. You shall ensure submission of Annual Report of BMW for the period Jan to Dec, including category and quantity of BMW collected and Disposed at Facility in Form IV for preceding year before 30th June of every year to the Regional Office, MPCB, Kolhapur and uploading the same to MPCB website.
18. You are responsible to submit application for renewal of Combined Consent & Biomedical Waste authorization before 120 days of expiry.



**SCHEDULE-III**

**Bank Guarantees**

1. Bank Guarantee imposed to ensure timely compliance, to be observed by operator.

<b>Sr.No</b>	<b>Activity / Condition to be Complied</b>	<b>Compliance Timeline (Months)</b>	<b>Bank Guarantee Amount</b>
<b>1A Operation and Maintenance</b>			
1	To Segregate and Handle BMW as per Schedule I	Continuous	100,000.00
2	Towards Operation and Maintenance of STP/ETP to achieve prescribed discharge standards	Continuous	200,000.00
3	To Operate and maintain Air Pollution Control Device(s) to achieve prescribed Stack emissions	Continuous	250,000.00
<b>1B Records</b>			
1	To Maintain records of BMW and submission of Annual Report for preceding calendar year in Form -IV before 30th June every year	Continuous	25,000.00
2	To maintain records of BMW handed over to CBMWTDF	Continuous	25,000.00
<b>Total</b>			<b>6,00,000.00</b>

**Note: You shall extend the above submitted Bank Guarantee valid upto the validity of this CCA + 4 months additional.**



**SCHEDULE-IV**

**General Conditions**

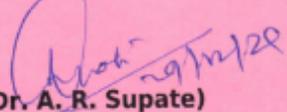
**The following general conditions shall apply:-**

1. You shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. Whenever due to any accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith reported to Board, concerned Police Station, Executive Engineer MIDC and Local Body. In case of failure of pollution control equipment's, the process connected to it shall be stopped.
3. You shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control operation to abide by terms and conditions of this consent.
4. You shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 15 of the Environment (Protection) (Second Amendment) Rules, 1992.
5. You shall comply with the Hazardous Waste (M, H & TM) Rules, 2016 and submit the Annual Returns as per Rule 20(2) of Hazardous Waste (M, H & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year to Regional Office, Kolhapur.
6. You shall engage qualified staff/personnel/agency to see the day to day compliance of consent & authorization condition towards Environment Protection.
7. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the Terminal manholes. No effluent shall find its way other than in designed and provided collection system.
8. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the HCE.
9. You shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
10. You should not cause any nuisance in surrounding area. You shall maintain good housekeeping.
11. You shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted.
12. The non-hazardous solid waste arising in the HCE premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
13. You shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification Dated. 16/11/2009 as amended.



14. You shall submit an official e-mail address and any change will be duly informed to the MPCB.
15. You shall observe provisions of E-waste (Management) Rules 2016 & as amended time to time and Batteries (Management and Handling) Amendment Rules, 2010.
16. An inspection book shall be opened and made available to the Board's officers during their visit to the HCE.
17. In case you use/ handle/ generate the cytotoxic waste you shall strictly adhere to the standards/ SOPs applicable and waste shall be labelled specifically as "Cytotoxic Waste" with symbol on waste containers/ bags and shall handover to BMW CTFs.
18. You shall obtain required permissions from competent authority for radio active material user/ handling/ disposal of waste before commencement of such activity.

**For and on behalf of the  
Maharashtra Pollution Control Board.**

  
**(Dr. A. R. Supate)**  
**Principal Scientific Officer**



शासकीय वैद्यकीय महाविद्यालय व रुग्णालय,  
मिरज येथे तसेच निवासी कर्मचारी वसाहत  
परिसरात भुयारी गटार योजनेच्या बांधकाम  
अंदाजपत्रकास प्रशासकीय मान्यता प्रदान  
करणेबाबत.

### महाराष्ट्र शासन

#### वैद्यकीय शिक्षण व औषधी द्रव्ये विभाग

शासन निर्णय क्रमांक : जीसीएम-२०२२/प्र.क्र.३६९/प्रशा-१

गोकुळदास तेजपाल रुग्णालय आवार, ९ वा मजला,

लोकमान्य टिळक मार्ग, मंत्रालय, मुंबई-४०० ००९.

दिनांक : १३ फेब्रुवारी, २०२३

वाचा : आयुक्त, वैद्यकीय शिक्षण व संशोधन संचालनालय, मुंबई यांचे पत्र क्र.संवैशिवसं/  
शावैमवरुमिरज/निपभुयारीगटायोजना/३९३२/आय-प/२२, दिनांक २९/११/२०२२

#### शासन निर्णय :

विभागाच्या नियंत्रणाखालील शासकीय वैद्यकीय महाविद्यालय व रुग्णालय, मिरज येथे तसेच निवासी कर्मचारी वसाहत परिसरात भुयारी गटार योजनेच्या खालील विवरणपत्रात नमूद एकूण रुपये रु. ११,२०,५६,९००/- (अक्षरी रुपये अकरा कोटी, वीस लक्ष, छपत्र हजार, नऊशे मात्र) इतक्या रक्कमेच्या अंदाजपत्रकास पुढील अटी व शर्तीच्या अधीन राहून प्रशासकीय मान्यता प्रदान करण्यात येत आहे:-

अनु.क्र.	बांधकामाचे नाव	अंदाजित किंमत
१.	Underground Drainage Scheme for Govt. Medical College and Residential Staff Quarters Campus, Miraj	११,२०,५६,९००
एकूण अंदाजित किंमत		११,२०,५६,९००

#### अटी व शर्ती :-

- सदर काम करण्यापूर्वी जागेच्या मालकी हक्काबाबत पूर्तता करण्यात यावी.
- प्रस्तुत काम पुरातत्व विभागाच्या अखत्यारित येत असल्यास संबंधित विभागाची तसेच महानगरपालिका व तत्सम प्राधिकरणे यांची पूर्व परवानगी घेण्यात यावी.
- तांत्रिक मंजूरी देताना राज्य दरसूचीबाह्य बाबींच्या दराकरीता शासन परिपत्रक क्रमांक-२०१७/प्र.क्र.११/नियोजन-३, दिनांक ११.०४.२०१७ नुसार कार्यवाही करण्यात यावी.
- प्रस्तावातील खरेदीशी संबंधित बाबींकरिता ई-निविदा प्रणालीचा अवलंब करुन उद्योग, ऊर्जा व कामगार विभागाकडील दिनांक २४.०८.२०१७ च्या शासन निर्णयान्वये निर्गमित केलेल्या सूचना विचारात घ्याव्यात.
- प्रत्यक्ष काम करतेवेळी पर्यावरण विभाग, शासन निर्णय क्र.इएनव्ही-२०१३ /प्र.क्र.१७७ / तां.क्र.१, दिनांक १० जानेवारी, २०१४ मध्ये उल्लेख करण्यात आलेल्या मार्गदर्शक तत्वानुसार कार्यवाही करण्यात यावी.

- ६) स्थापत्य कामाच्या कालावधीतच विद्युतीकरणाबाबत तसेच इतर अनुषंगिक कामांचे योग्य नियोजन करुन सदर कामे पूर्ण करावीत.
- ७) दिव्यांगाकरिता उपलब्ध करुन द्यावयाच्या विविध सोयीबाबत शासनाने वेळोवेळी दिलेल्या सूचनांच्या अनुषंगाने कार्यवाही करण्यात यावी.
- ८) प्रस्तावित नवीन ड्रेनेज लाईन, एसटीपी प्लँट बसविण्याची कामे ज्या इमारतीवर करण्यात येणार आहेत, ती इमारत नवीन बांधकाम करण्यासाठी सुरक्षित व मजबूत आहे, याबाबत सक्षम प्राधिका-याची मान्यता घेण्यात यावी.
- ९) विषयांकित कामाकरिता सुधारित प्रशासकीय मान्यतेची आवश्यकता लागणार नाही, यादृष्टीने विशेष दक्षता घेऊन काम करण्यात यावे.
२. सदर कामासाठी येणारा खर्च खालील लेखाशीर्षात मंजूर होणाऱ्या निधीतून भागविण्यात यावा.

मागणी क्रमांक - एच-०८
४२१० - वैद्यकीय सेवा व सार्वजनिक आरोग्य यावरील भांडवली खर्च
०३, वैद्यकीय शिक्षण, प्रशिक्षण व संशोधन
१०५-विषमचिकित्सा पंचवार्षिक योजनांतर्गत
(४२१० ००४९) ५३- मोठी बांधकामे

३. वित्त विभाग, शासन निर्णय क्रमांक: विअप्र-२०१३/प्र.क्र.३०/२०१३/विनियम, भाग-२, दिनांक २०.०९.२०१९ मधील वित्तीय अधिकार नियम पुस्तिका-१९७८ भाग-१, उप विभाग-५ अनुक्रमांक-१, महाराष्ट्र सार्वजनिक बांधकाम नियमपुस्तिकेतील परिच्छेद क्रमांक १३४ (१) नुसार प्रशासकीय विभागाला प्रदान केलेल्या वित्तीय अधिकारानुसार सदर शासन निर्णय निर्गमित करण्यात येत आहे.

४. सदर शासन निर्णय महाराष्ट्र शासनाच्या [www.maharashtra.gov.in](http://www.maharashtra.gov.in) या संकेतस्थळावर उपलब्ध करण्यात आला असून त्याचा संकेतांक २०२३०२१५१७३८३५३५१३ असा आहे. हा आदेश डिजिटल स्वाक्षरीने साक्षांकित करुन काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने.

SUDHIR  
JAYA SHETTY

(सुधीर जया शेट्टी)

कार्यासन अधिकारी, महाराष्ट्र शासन

Digitally signed by SUDHIR JAYA SHETTY  
DN: cn=SUDHIR JAYA SHETTY, o=GOVERNMENT OF MAHARASHTRA,  
ou=MEDICAL EDUCATION AND DRUGS DEPARTMENT,  
2.5.4.20=72e2770256f5a49b2499320c400e059  
03e455f1e18031c991708305, postalCode=400032,  
st=Maharashtra,  
serialNumber=E011D499A521822BAE83DC8C8B75  
94233089F7E16002BA40F7B1111D7, cn=SUDHIR  
JAYA SHETTY  
Date: 2023.02.16 20:09:30 +05'30'

प्रति :-

- १) अपर मुख्य सचिव, सार्वजनिक बांधकाम विभाग, मंत्रालय, मुंबई
- २) अपर मुख्य सचिव, नियोजन विभाग, मंत्रालय, मुंबई

- ३) अपर मुख्य सचिव, वित्त विभाग, मंत्रालय, मुंबई
- ४) आयुक्त (वैद्यकीय शिक्षण), वैद्यकीय शिक्षण व संशोधन संचालनालय, मुंबई
- ५) महालेखापाल-१ (लेखा परिक्षा/लेखा व अनुज्ञेयता), मुंबई
- ६) संचालक, वैद्यकीय शिक्षण व संशोधन संचालनालय, मुंबई
- ७) मुख्य अभियंता, सार्वजनिक बांधकाम प्रादेशिक विभाग, पुणे
- ८) मुख्य अभियंता, महाराष्ट्र जीवन प्राधिकरण, पुणे प्रादेशिक विभाग, पुणे
- ९) कार्यकारी अभियंता, सार्वजनिक बांधकाम विभाग, मिरज
- १०) कार्यकारी अभियंता, महाराष्ट्र जीवन प्राधिकरण विभाग, सांगली
- ११) अधिष्ठाता, शासकीय वैद्यकीय महाविद्यालय व रुग्णालय, मिरज
- १२) जिल्हा कोषागार अधिकारी, सांगली
- १३) निवडनस्ती (प्रशा-१)